

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 640/TT/2025

Subject : Petition for truing up of the capital expenditure for the 2019-24 tariff period and determination for the 2024-29 tariff period in respect of 'Non-ISTS 400 kV Transmission Lines carrying ISTS Power [S/C LILO of 400 kV D/C Durgapur (PG)-Jamshedpur (PG) at DSTPS; S/C LILO of 400 kV D/C Maithon (PG)-Ranchi (PG) at RTPS, D/C 400 kV DSTPS-RTPS, D/C 400 kV RTPS-Ranchi (PG)] of Damodar Valley Corporation.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and 5 Others.

Petition No. 389/TT/2025

Subject : Petition for determination of tariff for the new Transmission and Distribution element of 220 kV GIS Sub-station and 220 kV LILO at RTPS for the control period of FY 2024-29 in Transmission and Distribution System of Damodar Valley Corporation.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Anr.

Date of Hearing : **13.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Nihal Bhardwaj, Advocate, DVC

Record of Proceedings

The matters were heard through a virtual hearing.

2. The learned counsel for the Petitioner submitted that certain new developments have taken place with respect to Petition No. 640/TT/2025, which have to be brought on record. He briefly submitted that after the amendment to the Grid Code Regulations in 2017, the intra-State lines covered under the said Petition are to be treated as the ISTS lines due to the fact that these lines are carrying more quantum of ISTS power and included in the PoC pool. However, the APTEL vide judgment dated 15.9.2025 in Appeal No. 275 of 2015. and batch matters held that prior to 1.4.2017 (i.e., before the



amendment to the Grid Code), these lines should have been considered as the ISTS lines instead of the intra-State lines. He further submitted that the Petitioner has challenged this judgment before the Hon'ble Supreme Court. He sought time to place on record the affidavit regarding the factual position and requested that the same may be considered before any adjustment is to be made in the PoC mechanism in terms of the APTEL's judgment.

3. In response to the Commission's query regarding the certificates/documents to be provided as per the Commission's direction in previous RoPs, the learned counsel for the Petitioner submitted that all the requisite certificates/documents will be provided after the OCC meeting of the Eastern Region to be held on 21.1.2026 at Kolkata.

4. The learned counsel for the Petitioner, in Petition No. 389/TT/2025, submitted that the pleadings in the matter have been completed.

5. None of the Respondents has filed their replies in the above matters despite notice(s).

6. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (i) The Respondents, as a last opportunity, to file their replies/written submission, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder/written submission, if any, within a week, thereafter.

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- (i) The Petitioner to file the additional affidavit regarding the latest developments and status within two weeks, with an advance copy to the Respondents.

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- (i) The Petitioner to furnish the following information on an affidavit within two weeks, with an advance copy to the Respondents:
 - a) Re-submit information regarding IDC.
 - b) Furnish the details of the Notional IDC claimed, if any.
 - c) Formula linked Excel sheets for both IDC and Notional IDC claimed, if any.

7. The Petitions will be listed for hearing on **18.3.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

